

IN THE INCOME TAX APPELLATE TRIBUNAL
Mumbai "D" Bench, Mumbai.

Before Shri B.R. Baskaran (AM) & Shri Sandeep Singh Karhail (JM)

I.T.A. No. 1825/Mum/2023 (A.Y. 2013-14)

The Municipal Co-op Bank Ltd. Municipal Bank Bhavan 245, P.D. Mellow Road, Fort Mumbai-400 001. PAN : AAAAT3942P (Appellant)	Vs.	DCIT, Circle 1(3)(2) Aayakar Bhavan M.K. Road Mumbai-40 0020. (Respondent)
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Assessee by	None/letter filed
Department by	Smt. Mahita Nair
Date of Hearing	07.08.2023
Date of Pronouncement	07.08.2023

ORDER

Per B.R.Baskaran (AM) :-

The assessee has filed this appeal challenging the order dated 20.3.2023 passed by the learned CIT(A), National Faceless Appeal Centre, Delhi and it relates to A.Y. 2013-14. The assessee is aggrieved by the decision of the learned CIT(A) in confirming the rejection of deduction claimed under section 80G of the I.T. Act.

2. None appeared on behalf of the assessee. However, the assessee has furnished a letter dated 4.8.2023, wherein it is stated that the assessee wishes to withdraw the appeal. Accordingly it is prayed that the appeal may be allowed to be withdrawn.

3. We heard learned DR and perused the record. As requested in the letter cited above we allow the assessee to withdraw the appeal.

4. In the result, appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the open court on 7.8.2023.

Sd/-
(Saneep Singh Karhail)
Judicial Member

Sd/-
(B.R. Baskaran)
Accountant Member

Mumbai.; Dated : 07/08/2023

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai.
6. Guard File.

//True Copy//

PS

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai